

4. Dadra & Nagar Haveli**	..
5. Delhi	30.8
6. Goa, Daman & Diu	3.1
7. Lakshadweep	0.1
8. Mizoram
9. Pondicherry	0.8
ALL INDIA TOTAL	560.0

*Matriculates and above.

NOTES.— 1. All the job-seekers on the Live Register of Employment Exchanges are not necessarily unemployed.

**2. No Employment Exchange is functioning in these State/ Union Territories.

3. Includes figures in respect of University Employment Information and Guidance Bureaux except for two in Delhi.

4. Information in respect of educated job-seekers (men and women) on the Live Register is being collected at half-yearly intervals ending June and December each year. Data for December 1974 are not yet available.

Climate allowance for Dandakaranya Employees in Bastar District

4114. SHRI JAGDISH BHATTACHARYA: Will the Minister of SUPPLY AND REHABILITATION be pleased to state whether sanctioning of bad climate allowance for the employees of Dandakaranya Project in entire Bastar District (Madhya Pradesh) is under consideration of Government?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKATSWAMY): A representation was received in this behalf and has been referred to the Dandakaranya Development Authority for examination.

Categorisation of work-charged staff of Dandakaranya Project

4115. SHRI SAMAR MUKHERJEE: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether the entire work-charged staff of Dandakaranya Project was categorised by Dandakaranya Development Authority as 'Non-Industrial';

(b) if not, the reasons as to why they have not been categorised during the last 14 years; and

(c) when this is going to be done and what steps Government have taken to extend benefits flowing from categorisation to such employees as have already retired or/and died?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKATSWAMY):

(a) to (c) While the question of categorisation of the work-charged staff of the Dandakaranya Project into 'Industrial' and 'Non-Industrial' was under consideration of the Government, the question whether the activities of the Project attracted the character of industry as defined in section 2(j) of the Industrial Disputes Act became the subject matter of a writ petition in the High Court of Orissa. In their judgement, the Court directed that the Union Government should have the matter appropriately examined by a competent forum. The matter is now being processed further.

Pay scale of ploughmen in Dandakaranya Project

4116. SHRIMATI BIBHA GHOSH GOSWAMI: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether five Ploughmen were appointed on regular basis by formal appointment order No. 8(6)/62-ME (4)/757 dated the 14th June, 1962 of Farm Superintendent, Dandakaranya; and